

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

O.A. 364/93

Wednesday, the tenth day of November, 1993

MR. N. DHARMADAN MEMBER (JUDICIAL)

MR. S. KASIPANDIAN MEMBER (ADMINISTRATIVE)

T. Gurusamy  
Permanent Way Inspector/CTR  
Southern Railway, Coimbatore North

Applicant

By Mr. P. Sivan Pillai

vs.

1. Union of India through the  
General Manager, Southern Railway  
Madras-3

2. The Chief Personnel Officer,  
Southern Railway, Madras-3

3. The Chief Track Engineer  
Southern Railway, Madras-3

4. The Sr. Divisional Engineer/  
Central, Southern Railway, Palghat

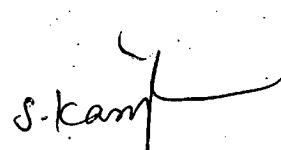
Respondents

By Mr. Thomas Mathew Nellimoottil

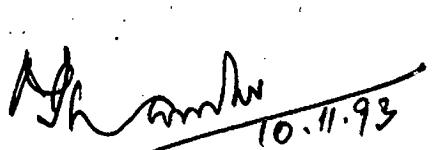
ORDER

Mr. N. Dharmadan

The learned counsel for respondents submitted that the reliefs claimed in the original application has already been granted to the applicant and the order is produced along with the reply. The learned counsel for applicant is satisfied with the order and he submitted that the original application can be closed. Accordingly, we close the original application.

  
(S. KASIPANDIAN)

MEMBER (ADMINISTRATIVE)

  
(N. DHARMADAN)  
MEMBER (JUDICIAL)

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